**Mediation-Arbitration Agreement**

1. THIS MEDIATION-ARBITRATION AGREEMENT (MED-ARB) made on this 15th day of January 2019 , between Premji Productions Ltd. ("Claimant 1") and Dr. Akshit Singh ("Claimant 2") and View Trender Ltd. Co ("Respondent") collectively called as “Parties” and includes -
2. An agreement that all claims will be brought only in an individual capacity or as representative proceeding by their relatives, related parties or subsidiaries and not as a class action or any other relationship. The parties to this agreement involves View Trender Ltd. Co., Premji Productions Ltd. and Dr. Akshit Singh representing the interest of himself and Navalurisa People’s Party (NPP).
3. All the parties have a right to consensually amend the clauses of the agreement anytime, subject to a prior notice of 30 days, to all the other parties to the agreement. The parties, hereby, agree to the following:

*“Any dispute, difference or controversy arising out of or in relation or in connection with this agreement shall be referred to mediation at the Tamil Nadu National Law University and in accordance with the NMAC Rules, 2019. The dispute shall also be referred to arbitration as per the NMAC Rules, 2019 and Arbitration and Conciliation Act, 1996 at the Tamil Nadu National Law University National Med- Arb Competition 2019 held from 8th to 10th March, 2019.”*

1. The parties have decided to engage TNNLU as their authority to assign them with mediator(s)/arbitrator(s) by consensus and in case of any conflict of interest with any of the mediator(s)/arbitrator(s), even remotely; the parties shall have the liberty to seek for new neutral third party/parties as mediator(s) / arbitrator(s) to resolve the dispute.

1. **Required Documents**. It is anticipated that during the hearings/sessions, the parties may be required by the mediator/Arbitrator to provide any information necessary in order for him/her to perform the services. It will be necessary for the parties to timely provide such copies of the documents and briefs dealing with the issues and such other items as specifically identified by them from time to time.
2. **Confidentiality:** All communications, negotiations, or settlement discussions by and between participants in the course of a mediation/arbitration or a mediation/arbitration consultation shall remain confidential.

IN WITNESS WHEREOF, Claimants and Respondent have executed this Agreement at

"**Counsel**":

Counsel for Claimant 1 & 2

By:

"**Client**” Claimants

By:

Counsel for Respondent

By:

Respondent

By:

Its: